

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF AMBIKA BRICKWELL LLP**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	Ambika Brickwell LLP
2.	Date of Incorporation of Corporate Debtor	23/03/2017
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Limited Liability Identification Number of Corporate Debtor	AAI-9231
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	H No. 2041 2, Gala No. 2, Shevantibai Apt, Wada Road, Shelar, Thane, Bhiwandi, Maharashtra, India, 421302
6.	Insolvency Commencement Date in respect of Corporate Debtor	12 <sup>th</sup> August 2024
7.	Estimated date of closure of Insolvency Resolution Process	08 <sup>th</sup> February 2025 (180 days from the Insolvency Commencement date)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	<b>Name:</b> Mr. Avil Menezes <b>Registration No:</b> IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	<b>Address:</b> 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 <b>Email Id:</b> <a href="mailto:avil@caavil.com">avil@caavil.com</a>
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	<b>Address:</b> 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 <b>Email Id:</b> <a href="mailto:irp.ambikabrickwell@aegisipe.com">irp.ambikabrickwell@aegisipe.com</a> , <a href="mailto:avil@caavil.com">avil@caavil.com</a>
11.	Last date for submission of claims	26 <sup>th</sup> August 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers under Real Estates Projects under Section 5(8) (f) of the Insolvency and Bankruptcy Code, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Jitendra Kothari 2. Alok Kumar Murarka 3. Anand Pravin Pande (Details of the Insolvency Professionals is provided in the below mentioned Point No. 14)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Details of authorized representatives are as follows:  <b>1. Jitendra Kothari</b> (IBBI/IPA-001/IP-P00540/2017-2018/10965) E-Mail: <a href="mailto:jitenderkothari@rediffmail.com">jitenderkothari@rediffmail.com</a> Address: 702, Orchid A Wing, Evershine Park Off Veera Desai Road Andheri West, Mumbai City, Maharashtra, 400053

**2. Alok Kumar Murarka**

(IBBI/IPA-001/IP-P-01934/2019-2020/13006)

E-Mail: ipalok.murarka@gmail.com

Address: B-503, Unique Estate, Beverly Park, Kanakia, Near V Power Gym/Cinemax, Mira Road-East ,Thane,Maharashtra ,401107

**3. Anand Pravin Pande**

(IBBI/IPA-003/ICAI-N-00374/2021-2022/13914)

E-Mail: appande@gmail.com

Address: Flat no 7, Brijbhavan co-op HSG Soc. Plot no 16, S.no. 562, Salunke Vihar Road, Kondhwa Kd, Pune ,Abc farm building , Pune, Maharashtra, 411048

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Ambika Brickwell LLP** on **12<sup>th</sup> August 2024**.

The creditors of **Ambika Brickwell LLP** are hereby called upon to submit their claims with proof on or before **26<sup>th</sup> August 2024** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against the entry no 13 to act as authorised representative of the class Home Buyers in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 14<sup>th</sup> August 2024**

**Place: Mumbai**



**Avil Menezes**

**Interim Resolution Professional**

**Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041**

**Authorization for Assignment valid till 27 November 2024**